

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 324
CA-48/2021
In
CP/132/2020

IN THE MATTER OF:

Sudhir Mendiratta

.....APPLICANT/PETITIONER

Vs

East Bengal Investments Pvt. Ltd

.....RESPONDENT

SECTION

U/s 59

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Varun Sharma, Vanshika Gupta, Surbhi Kohli
Mehool Seth, Advocates.

For the Intervener

: Adv. Rakesh Kumar, Adv Preeti Kashyap,
Adv Ankit Sharma, Adv. Yash Dhawan,
Adv. Varun Pandit

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appearing for the Petitioner as well as Respondent have submitted that the settlement talks are underway and therefore, sought an adjournment.

List the matter on **07.10.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)